

**Central Administrative Tribunal
Principal Bench, New Delhi**

R.A. No.100/120/2014
In
O.A.No.100/3907/2012

Thursday, this the 8th day of September 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sanjay Bhaty
Mrignayani House
C-33, Gopalpuri, Gandhidham,
Gujrat – 370 240

(Nemo even on the revised call)

..Applicant

Versus

1. Union of India through its Secretary
Ministry of Shipping, New Delhi
2. Mr. M A Bhaskarachar
Deputy Chairman
Kandla Port Trust
Gandhidham, Gujarat

..Respondents

(Mr. S M Arif, Advocate for respondent No.1 –
Mr. V S R Krishna, Advocate for respondent No.2)

O R D E R (ORAL)

Mr. P.K. Basu:

This R.A. has been filed for review of Order dated 10.01.2014 passed in O.A. No.3907/2012 whereby the O.A. had been dismissed with imposition of cost of Rs.1 lac on the applicant to be paid to the party respondent.

2. We have perused the grounds mentioned in paragraph 5 of the R.A. but failed to notice any ground in which the applicant has mentioned any error apparent on the face of record and it is an attempt to reargue the

matter. It is also seen that the applicant did not appear on the last occasion and today also, nobody appears on his behalf even after the revised call.

3. In view of the judgments of Hon'ble Supreme Court in **Union of India v. Tarit Ranjan Das**, 2004 SCC (L&S) 160, **State of West Bengal & others v. Kamalsengupta & another**, (2008) 8 SCC 612 and **Kamlesh Verma Vs. Mayawati & others**, (2013) 8 SCC 320, we find no ground to review the Order dated 10.01.2014 and the R.A. is, therefore, dismissed. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

September 8, 2016
/sunil/